

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:671

ANSWERED ON:03.08.2011

MANGALORE AIR CRASH

Karunakaran Shri P.;Raghavan Shri M. K.;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the report on the Mangalore air tragedy has been finalized;
- (b) if so, the details thereof including the follow-up action taken thereon;
- (c) whether the insurance claims of all the victims have been settled in accordance with the norms of Montreal Convention;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken/proposed to be taken to prevent the recurrence of such accidents?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) & (b):-Yes, Madam, final investigation report on the accident to M/s Air India Express Boeing 737-800 aircraft at Mangalore on 22/05/2010 has been accepted by Government. There were Forty Five (45) recommendations made by Court of Inquiry, which are under various stages of implementation.

(c) & (d):-Final claims of compensation have been settled fully in case of 62 passengers as per the Montreal Convention and Carriage by Air (Amendment) Act, 2009. As per this Act, the compensation is paid upto an amount of Special Drawing Rights (SDR) 1,00,000, which is calculated on proof of loss basis. In some cases, where the amount of compensation is below 1,00,000 Special Drawing Rights (SDRs) (approximately Rs.70 lakhs), the family members have not accepted the claims and instead preferred a judicial intervention. However, there is a provision of interim compensation, which has been initially settled in each and every case in a record time.

(e)Safety recommendations emanating from investigation of aircraft accidents are followed up for implementation by the concerned agencies to prevent recurrence of similar accidents. To avoid air accidents, various accident prevention programmes have been initiated by DGCA, which include safety audits, surveillance inspections, dissemination of safety information, issue of Air Safety Circular/ Civil Aviation Requirements, establishment of Aviation Safety Board etc. After the Mangalore crash specific steps such as (i) setting up of Civil Aviation Safety Advisory Council with expert members from industry and stakeholders; (ii) Issuance of Operations Circular 12 of 2010 by DGCA on 01.06.2010 reiterating strict adherence to the standard operating procedures for approach and landing that would result in stabilised and safe landings; and(iii) Inspection of critical airports by DGCA have also been taken.